

[Under regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF BRG IRON & STEEL CO. PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	BRG IRON & STEEL CO. PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/12/2002
3.	Authority under which corporate debtor is incorporated / registered	Registrar of office Kolkata
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor.	CIN: U27101WB2002PTC095499
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Godrej Waterside Suit No. 402-403-404, Plot No.- 5, Sector - 5 Salt Lake City West Bengal - 700091, India
6.	Insolvency commencement date in respect of corporate debtor	5th March 2019
7.	Estimated date of closure of insolvency resolution process	1st September 2019 (180th day from the Insolvency commencement date)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kannan Tiruvengadam Registration No.: IBBI/IPA-001/IP-P00253/2017-18/10482
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Netaji Subhas Villa flat No. 3 C, 3rd Floor, 18 Karunamoyee Ghat Road Near Dharapara Tollygunge, Kolkata, West Bengal, 700082 Email: kalkannan@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Netaji Subhas Villa flat No. 3 C, 3rd Floor, 18 Karunamoyee Ghat Road Near Dharapara Tollygunge, Kolkata, West Bengal, 700082 Alternative Address: C/O. LSI Resolution Pvt. Ltd. Sagar Trade Cube, 104, S.P. Mukherjee Road, Kolkata - 700026 Website: www.lsiresolution.com Email: cirp.brg@gmail.com
11.	Last date for submission of claims	19th March 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of Section 21, ascertained by the Interim Resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Web link: https://www.ibbi.gov.in/home/downloads Or http://www.lsiresolution.com/expression-of-interest.php Physical Address: Netaji Subhas Villa flat No. 3C, 3rd Floor, 18 Karunamoyee Ghat Road Near Dharapara Tollygunge, Kolkata, West Bengal, 700082

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the BRG IRON & STEEL CO. PRIVATE LIMITED on 5th March 2019.

The creditors of BRG IRON & STEEL CO. PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19th March 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Kannan Tiruvengadam
Interim Resolution Professional

BRG IRON & STEEL CO. PRIVATE LIMITED, (Corporate Debtor)

(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
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Sd/-
Kannan Tiruvengadam
Interim Resolution Professional
BRG IRON & STEEL CO. PRIVATE LIMITED, (Corporate Debtor)
Membership no- IBBI/IPA-001/IP-P00253/2017-18/10482

